

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW**

ORIGINAL APPLICATION NO: 407 of 2003

LUCKNOW, THIS THE 28th DAY OF October, 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)

Pramod Kumar Rastogi son of late Amar Nath Rastogi, aged about 64-1/2 years R/o 20, Saryu Vihar, Wajirganj Japti, Faizabad.

...Applicant

By Advocate: Applicant in person

Versus

1. Union of India through Secretary:
 - i) Ministry of Defence, South Block, New Delhi.
 - ii) Ministry of Finance, North Block, New Delhi.
2. Engineer in Chief, Army Head Quarter, Kashmir House, New Delhi.
3. C.W.E., Allahabad Cantt, Allahabad.
4. C.W.E., Ranchi Depatoli Cantt, Ranchi.
5. C.D.A., Pension, Allahabad.
6. A.G.E. (I), M.E.S., Faizabad Cantt, Faizabad.
7. Manager, Punjab National Bank, Chowk Branch, Faizabad.

Respondents.

By Advocate: Sri Vishal Chowdhary

ORDER (ORAL)

By Honble Shri S.P.Arya, Member (A)

The applicant by this O.A. seeks for issuance of directions for payment of balance TA/DA and difference of revised/old pension and other sums along with interest of 18% from 1st May 1998 till date and also for direction for payment of Rs. 10,000/- as cost of filing of the application.

2. I have heard the applicant and learned counsel for respondents.
3. The applicant has submitted that the interest on TA/DA and the advance which was shown in his name should be paid. He also claims TA/DA from Faizabad to Lucknow for compensating the expenditure on journey and for filing the application.
4. Respondents have argued that the amount due has already been paid to the applicant. The payment of interest and difference of amounts is contentious issue. Many of the amount has already been paid to the applicant. Applicant is however, not satisfied. Now instead of approaching the authorities, he is filing OAs with expectations that the amount shall be calculated by the Tribunal and directions for payment shall be issued. Issue of

payment has to be settled between the parties. The specific claim with regard to interest can be put up before the authorities and authorities may look into the admissibility thereof in accordance with rules and pay the same to the applicant. Applicant is accordingly directed to put-up his specific claim with justification before the respondents and give the necessary information required by respondents, and on such receipt of the claim/representation, the authorities concerned shall take a decision thereon within a period of 3 months after giving a hearing to the applicant and receiving the necessary records which the applicant wants to submit in support of his claim and communicate the decision thereon to the applicant. Applicant would be at liberty to approach the appropriate forum in accordance with law if his valid grievance still persists.

5. With the above directions, O.A. is disposed of.
6. No costs.

21/3/2024
(S.P.Arya)

Member (A)

HLS/-